

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 186 OF 2019 & IA No. 1685 OF 2019 & IA No. 1681 OF 2019

Dated: 3rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member (electricity)

In the matter of:

Aravali Power Company Pvt Limited **Appellant(s)**

Versus

Haryana Power Purchase Centre **Respondent(s)**

Counsel for the Appellant(s) : Ranjitha Ramachandran
Poorva Saigal
Anushree Bardhan
Shubham Arya

Counsel for the Respondent(s) : Raunak Jain
Sachin Dubey for R2
Rahul Kinra
Aditya Singh for BRPL

ORDER

IA No. 1685 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 29 days in filing the reply is condoned. Application is disposed of.

IA No. 1681 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 27 days in filing the reply is condoned. Application is disposed of.

Appeal No. 186 of 2019

Rejoinder shall be filed within four weeks.

List the matter on **07.01.2020**.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK